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**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

17.09.2009

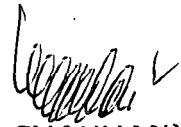
OA No. 340/2008

Mr. P.N. Jatti, Counsel for applicant.
Mrs. Usha Singh, Proxy counsel for
Mr. V.S. Gurjar, Counsel for respondents.

Learned proxy counsel appearing on behalf of the respondents has placed on record a copy of the order dated 23.10.2008 whereby the period w.e.f. 12.06.2007 to 18.06.2007, which was treated as 'Dies Non', has been regularized by granting ~~leave~~ ^{leave} in the manner as mentioned in this order. The order dated 23.10.2008 is taken on record.

Learned counsel for the applicant submits that in view of this subsequent development, the present OA has become infructuous. Accordingly the same shall stands disposed of with no order as to costs.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ

copy given vide
R.O. - 8678868

18/9/09
